

Cancellation of allotment of Shops by N.D.M.C.

4008. SHRI PIUS TIRKEY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that N.D.M.C. cancelled the allotment of some shops on the plea that the licences expired though the bills for the licence were sent to the shopkeepers on the existing rate till July, 1981 ;

(b) whether it is also a fact that they have asked those shopkeepers to deposit 30 per cent more of existing licence fee if they desire to renew the licences ;

(c) what is the criteria of cancelling of allotment of some shops and not cancelling the allotment of others ; and

(d) when the allotment is cancelled, the reason why the bills of licences were sent to the allottees on the existing rate till July, 1981 ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :
(a) Yes, Sir.

(b) The N.D.M.C. have informed that the Committee *vide* its Resolution No. 88, dated 25-3-81 decided to enhance licence fee at the time of each renewal by 30 per cent of the existing rate of licence fee in respect of allottees of shops in Mohan Singh Place and Yashwant Place and those allottees in other municipal markets who obtained the shops on tender basis or where subletting had taken place and were regularised after 1968. Original allottees of Mohan Singh Place have, however, been given exemption on this account for five years more.

In the case of underground shopping complex in Connaught Place and the shops on the ground floor

of the Lok Nayak Bhavan, the rate of increase at the time of renewal of licence is 10 per cent of the existing licence fee, as already stipulated in the licence deeds executed by them.

(c) The NDMC have informed that they issue cancellation notices to those shopkeepers who commit violations of the terms and conditions of the licence deed. In cases where the licence period has expired, the allotment is being automatically cancelled from the date of expiry. In cases where there is no violation of the terms and conditions of the licence deed and where the period of licence has not expired, the allotment remains.

(d) The NDMC have stated that in certain cases the bills covering the post-expiry period were issued inadvertently.

Financial Assistance to States for Growing Plants/Trees

4009. SHRI D. P. JADEJA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have recently issued certain instructions to the State Governments to grow more plants/trees under the Crash Programme ;

(b) if so, what are the details thereof ;

(c) whether any financial assistance has been given by the Centre to the States to implement the scheme ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTERIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN) : (a) Yes, Sir.

(b) The tree plantation programme of the individual States and Union Territories for 1981-82 has

been finalised and the total target is fixed at 135.38 crores seedlings. The States and the U.Ts. have been specifically advised to ensure that the plants should be looked after carefully for at least two years after planting. They have also been advised to take steps to reduce mortality of the plants.

It has been suggested to them that the tree plantation target for 1982-83 should be at least 1½ times the target of 1981-82 and that they should take up preparatory work right from now.

(c) Yes, Sir. Central assistance has been provided for afforestation work under Centrally Sponsored Scheme on Social Forestry. Central assistance has also been provided under another Centrally Sponsored Scheme "Soil, Water & Tree Conservation in Himalayas", which includes afforestation. The schemes on afforestation under State Sector are being implemented by the States from their own resources.

(d) Under the Centrally Sponsored Schemes in Social Forestry an amount of Rs. 447.60 lakhs was released as Central grant to States and Union Territories during 1980-81. The amount of Central grant allocation for 1981-82 is Rs. 700 lakhs.

Under the other Centrally Sponsored Scheme, "Soil, Water & Tree Conservation in Himalayas" an amount of Rs. 180.10 lakhs was released as Central assistance to various States and Union Territories during 1980-81. The Central assistance allocated for 1981-82 is Rs. 265 lakhs.

Production and Consumption of Sugar in last Decade

4010. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of AGRICULTURE be pleased to state :

(a) what was the total production of Sugarcane in 1980 as compared to 1970 ;

(b) what is the per capita consumption of refined sugar in 1980 as compared to 1970; and

(c) what were Government's declared prices of Sugarcane in 1970 and in 1980 ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN) : (a) The production of sugarcane during 1979-80 is estimated at 128 million tonnes as against 135 million tonnes during 1969-70.

(b) The annual estimated per capita consumption of refined sugar in 1979-80 was 7.8 kgs whereas in 1969-70 it was 6.1 kgs.

(c) The statutory minimum price during 1969-70 linked to 9.4 per cent recovery was fixed at Rs. 7.37 per quintal with a premium of 5.36 paise for every 0.1 per cent increase in the basis recovery. During 1979-80, the statutory minimum price was fixed at Rs. 12.50 per quintal linked to a recovery of 8.5 per cent and below with a premium of 14.71 paise per quintal for every 0.1 per cent increase in recovery above 8.5 per cent.

Allotment of Foodgrains to Cachar and Mizoram

4011. SHRI SANTOSH MOHAN DEV : Will the Minister of AGRICULTURE be pleased to state :

(a) the basis of allotment of foodgrains, i.e. wheat, rice etc. to Cachar from the Food Corporation of India godowns at Silchar ;

(b) the allotment by the Food Corporation of India to Mizoram and Cachar, separately for the last three years ;

(c) whether the population of the area is also taken into consideration ; and